

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE
PATIALA HOUSE COURTS, NEW DELHI

LINK ROSTER

In view of Notification of the GNCT, Delhi bearing No. F.6/18/2020-Judl./Suptlaw/1767-1773 dated 06.10.2023, since the Court of Ld. CMM, New Delhi District has been vacated, therefore the following arrangements of Link Magistrates of New Delhi District are being made till further orders:-

S. NO	Name of MM	Link	Name of MM
1	Sh. Vinod Joshi, Ld. MM-08 12, Main Building	↔	Sh. Animesh Bhaskar Mani Tripathi, Ld. MM-02 20, FF, Main Building
2	Sh. Kapil Gupta, Ld. MM-07 06, GF, Main Building	↔	Ms. Anamika, Ld. MM-06 23, FF, Main Building
3	Ms. Komal Garg, Ld. MM, (Mahila Court), 11, Main Building	↔	Ms. Shivangi Vyas, Ld. MM, (Mahila Court), 19 FF, Main Building
4	Ms. Anam Rais Khan, Ld. MM (NI Act- 01) 43, Publication Building	↔	Ms. Neha Garg, Ld. MM (NI Act - 02) 41, Publication Building
5	Ms. Isha Singh, Ld. MM-03 18, FF, Main Building	↔	Sh. Vaibhav Kumar, Ld. MM-05 32, Lockup Building
6	Sh. Paras Dalal, Ld. MM 10, FF, Main Building	↔	Sh. Anurag Chabra, Ld. MM (NI Act - 03) 42, Publication Building
7	Sh. Yashdeep Chahal, Ld. MM-01 21, Main Building	↔	Sh. Abhinav Singh, Ld. MM (NI Act - 04) 44, Publication Building

1. Whenever any MM is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason her/his work shall be looked after by the Link Magistrates shown against her/his name in the opposite column. In case both the said MMs are on leave or not available for similar reason, the MMs whose name is mentioned immediately below the name of the MM concerned shall work as next link MM and shall look after the work of court of MM whose name finds mention above her/his name. In case even the next link MM mentioned immediately below the name of concerned MM on leave or similarly not available, the MM whose name finds mention immediately below thereafter shall work as next link MM for such duration and so on & so forth. The two MMs mentioned in the first horizontal line shall be deemed to be MMs placed immediately below the two MMs mentioned in the last horizontal line in the roster for the above purpose. Further, in case all the Link MMs in vertical line are not available due to any reason and at the same time the Ist Link MM is also not available, the MM whose name is mentioned immediately below the of Ist Link MM shall work as next Link MM of the concerned court and so on and so forth. In case all the Ld. MMs, mentioned in the above table are not available, the Court work of those Courts will be looked after by the Duty MM of the day.

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2. Whenever any Ld. MM who is scheduled to hold physical hearing in terms of Roster issued by D&SJ/PHC/NDD issued by Ld. Principal District & Sessions Judge, is absent being on leave, her/his work shall be assigned by the undersigned among the MMs available for physical hearing on a given day. The intimation of leave must be sent atleast one day in advance and not later than 10:15 am on the day of duty where intimation/leave application has not been sent previously to the office of undersigned.

3. Duty MM of the day shall not ordinarily do the work of any Link MM on the day of his duty, except when assigned by the undersigned or in the event mentioned in the para no. 1,5,6,7,19 and 20 in this Link Roster. If such work of an officer comes to her/him, it shall be put up before next Link MM of such officer without formal marking.

4. Till the Court of Ld. CMM is vacant the administrative work of the CMM Office shall be looked after by Ld. ACMM-02, in case of her non-availability or if she happens to be on leave, the same shall be looked after by Ld. ACMM-01. In the non-availability of both the Ld. ACMMs, the same shall be looked after by the Ld. Duty MM of the day.

5. In case of the non-availability or being on leave or otherwise busy with the Administrative work, the Court work of the Ld. CMM including Miscellaneous Applications of the day as well as Police & Judicial Remand work of all the police station mention in Para No. 06. Except the work referred in para No. 06 shall be looked after by Ld. ACMM-02 in case of her non-availability, the same shall be looked after by Ld. ACMM-01 and in case of his non-availability, the same work shall be looked after by the Duty Magistrate of the day.

6. Ld. ACMM-01 shall be dispose, all Miscellaneous applications and work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act, Cyber Cell(IT Act), Central Excise and in cases of Directorate of Revenue Intelligence (DRI) as and when, the Ld. CMM is on leave or otherwise busy or not available. In case of his non-availability Ld. ACMM-01, the same shall be looked after by Ld. ACMM-02 and in case of non-availability of both the ACMMs, the same shall be looked after by Duty Magistrate of the day.

7. (a) Both the ACMMs shall work as Ist Link ACMM of each other Courts.

(b) In case of non-availability Ld. ACMM- 01 or being on leave or otherwise busy with the Administrative work, the Court work ACMM-01 shall be looked after by Ld. ACMM-02, except the cases of P.S. IGI Airport. Sh. Yashdeep Chahal, Ld. MM shall work as Ist Link MM of the Court of Ld. ACMM-01 for the cases relating to P.S. IGI Airport only. In case of non-availability Sh. Yashdeep Chahal, Ld. MM the same work shall be looked after by the Ld. MM whose name is mentioned immediate below the name of Sh. Yashdeep Chahal, MM and so on and so forth in this Roster.

(c) In case of non-availability Ld. ACMM- 02 or being on leave or otherwise busy with the Administrative work, the Court work of Ld. ACMM-02 shall be looked after by Ld. ACMM-01, except the cases of P.S. Vasant Kunj (S) and R.K.Puram. Mr. Animesh Bhaskar Mani Tripathi, Ld. MM shall work as Ist Link MM of the Court of Ld. ACMM-02 for the cases relating to P.S. Vasant Kunj (S) and R.K.Puram only. In case of non-availability of Mr. Animesh Bhaskar Mani Tripathi, Ld. MM the same work shall be looked after by the Ld. MM whose name is mentioned immediate below the name Mr. Animesh Bhaskar Mani Tripathi, Ld. MM and so on and so forth in this Roster.

(d) In case of non-availability Both ACMMs or they being on leave or otherwise busy with some administrative work, work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act, Central Excise and in cases of Directorate of Revenue Intelligence (DRI) SARFESI Act, Extradition etc of ACMMs shall be looked after by Duty MM of the day.

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8. In supersession of earlier practice direction/guidelines, applications for Plea Bargaining moved before the concerned Court shall be assigned to the first Link MM of the said Court, as per Link Roster in force irrespective of the fact if the first Link MM happens to be on leave or not available due to any reason. There shall be no need to route the applications through the CMM and shall be directly assigned to the First Link MM, who shall proceed to disposed of it. If the first Link MM happens to be not available on any day on which Plea Bargaining matter is fixed, his Link MM shall adjourn the matter to a short date. Unless specifically ordered by the undersigned, the applications for Plea Bargaining shall not be assigned to any other Link MM except the First Link MM. Practice guidelines issued separately for Plea Bargaining vide Order No. 3958-4024/CMM/Central/PB/2018 dated 03.05.2023 shall remain in force. It is made clear that Plea Bargaining matters already pending with the ACMMs/Mms shall be dealt with by them only and shall not be transferred. After disposal of Plea Bargaining proceedings, the said files be sent to the Concerned trial Courts directly.

9. The Link MM besides fixing dates will also do other misc. work except framing charge or passing final judgments depending purely on the availability of time and volume of work fixed in their courts.

10. The Link MM shall first take up the work of the court of MM on leave, personally adjourn the matter listed, disposed off misc. applications and then start the work of her/his own court.

11. An application for recording statement U/s 164 Cr. P.C. & application of TIP Moved before Ld. ACMM-01 shall first looked after by Ms. Anamika, Ld. MM-06 in the non-availability of Ms. Anamika, Ld. MM-06 the same work shall be looked after by the MM whose name is mentioned immediate below the name of Ms. Anamika, Ld. MM-06 and so on so forth.

12. An application for recording statement U/s 164 Cr. P.C. & application of TIP Moved before Ld. ACMM-02 shall be first looked after by Ms. Isha Singh, Ld. MM-03 in the non-availability of Ms. Isha Singh, Ld. MM-03 the same work shall be looked after by the MM whose name is mentioned immediate below the name of Ms. Isha Singh, Ld. MM-03 and so on so forth.

13. In case of first Link MM is on leave or non-availability on account of having gone for some official duty such application U/s 164 Cr. P.C. and for TIP be made over by the area MM to the next Link MM and so on as per table mentioned above.

14. If the area MM is on leave or non-availability for above said reasons his/her Link MM or in case of non-availability of even Link MM, his/her next Link MM shall be deal with the application U/s 164 Cr. P.C. & TIP in the same manner. For removal of doubts it is clarified that in such situations, formal making of order shall not be necessary, nor awaited by the Link MM, or next link MM (as the case may be) who shall proceed to record the statement u/s 164 Cr.P.C. or arrange for holding T.I.P. Etc.

15. Where the existing Link Magistrate has fixed a particular date for recording certain proceedings like TIP, identification of case property, Inquest Proceedings, Statement U/s 164 Cr. P.C. etc., proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants.

16. All the MMs are directed to dispose of the application U/s 164 Cr.P.C. put up before them by their Link Magistrate preferably on the same date or for reasons to be recorded, on the earliest subsequent date.

17. In any case, the Link Magistrate shall commence work in the concerned court (Thru VC/Physical Hearing) when presiding officer is on leave by 10:00 a.m. In case where a particular officer is expected to work as Link Magistrate, in more than one court on given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the Bar about the time when the Link Magistrate would be coming to such other court. (refer circular No. 5958 -6040/CMM dated 19.07.99).

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18. If as a consequence of absence or for reason in the nature mentioned above, if some Metropolitan Magistrate are not available and consequently the work of more than two additional courts (i.e. other than his own court) comes for disposal before a Metropolitan Magistrate, for whole of the day, such request should be made before the undersigned in early hours of the day so that suitable orders may be passed for assigning the additional load of work on temporary basis, subject always to the availability of sufficient number of the magistrates for additional duties on such day. For removal of doubts, it is clarified that such request shall not be entertained for less than full working day.

Link Roster (Digital Courts)		
Column 1	Column 2	Column 3
Sh. Harjot Singh, Ld. MM NI Act (Digital Court -01)	Sh. Sahil Monga, Ld. MM NI Act (Digital Court-02)	Ms. Padma Landol, MM NI Act (Digital Court-03)

19. In case Ld. MM (Digital Court) mentioned in Column 1 is on leave or not available his/her court work shall be looked after by the Ld. MM mentioned in Column 2 and in case MM mentioned in Column 2 is not available, the court court work of Ld. MM in column 2 shall be looked after by the MM mentioned in Column 3, if Ld. MM in Column 3 is not available his/her court work shall be dealt by the MM in Column 1 and so on and so forth. On a given day if two MMs (Digital Courts NI Act) are not available, the MM (Digital Courts NI Act) present shall look after the work of those two Courts and in case all the Digital Courts are not available, the work shall be dealt by Ld. Duty MM of the day.

Link Roster (Rause Avenue NI Act Court)	
Column 1	Column 2
Sh. Pankaj Rai, Ld. MM(NI Act – 05) Room No. 408, 4 th Floor, Rouse Avenue, Court Complex, New Delhi.	1 st Link, Sh. Abhinav Singh, Ld. MM (NI Act – 04) 44, Publication Building
	2 nd Link, Sh. Anurag Chabra, Ld. MM (NI Act – 03) 42, Publication Building
	3 rd Link, Ms. Neha Garg, Ld. MM (NI Act - 02) 41, Publication Building
	4 th Link, Ms. Anam Rais Khan, Ld. MM (NI Act-01) 43, Publication Building

20. In case of non availability of Sh. Pankaj Rai, Ld. MM (NI Act – 05), RACC of if he happens to be on leave, the work of the Court shall look after by the Link Magistrates shown against his name in the opposite column. In case of non-availability of Link MM, the MMs whose name is mentioned immediately below the name of the MM concerned shall work as next Link MM and shall look after the work of court of MM whose name mention above his name. In case even the next link MM mentioned immediately below the name of concerned MM on leave or similarly not available, the MM whose name finds mentioned immediately below thereafter shall work as next link MM for such duration and so on & so forth. The two MMs mentioned in the first horizontal line shall be deemed to be MMs placed immediately below the two MMs. Further, in case all the

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Link MMs in vertical line are not available due to any reason and at the same time the 1st Link MM is also not available, the MMs whose name is mentioned immediately below of 1st Link MM shall work as next Link MM of the concerned court and so on and so forth. In case all the Ld. MMs, mentioned in the above table are not available, the Court work of those Courts will be looked after by the Duty MM of the day.

(Swati Sharma)
1st Link Chief Metropolitan Magistrate
Patiala House Courts, New Delhi.

No. 3009 - 3049 /2023/CMM/PHC/New Delhi.

Dated: 10.11.2023

Copy forwarded for information/necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
(Through Ld. District & Sessions Judge, Patiala House Court, New Delhi).
2. The Ld. District & Sessions Judge, Patiala House Courts, New Delhi.
3. All the other Ld. District & Sessions Judges, Center (HQ), West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
4. All the Ld. Chief Metropolitan Magistrates, Center, West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
5. All the Ld. ACMMs, Patiala House Courts, New Delhi District.
6. All concerned MMs, Patiala House Courts, New Delhi.
7. The Administrative Civil Judge, Patiala House Courts, New Delhi.
8. The Officer Incharge, Pool Car, Patiala House Courts, New Delhi.
9. The Chief Prosecutor, New Delhi- Districts.
10. The Commissioner of Police, PHC, New Delhi.
11. The DCPs, New Delhi, South & South-West, District.
12. The Incharge, Care Taking Branch, Patiala House Courts, New Delhi with the direction to affix the copies of the same at all the notice boards at Patiala House Courts Complex.
13. The Secretary, Bar Association, Tis Hazari, Patiala House, Saket Court, KKD & Dwarka Courts.
14. The Incharge, District Court Web-Site Committee, Room No. 234, Tis Hazari Courts, Delhi.
15. The Incharge, Lock-up, Patiala House Courts, New Delhi.
16. The Law Officer, Tihar Jail, Delhi.

(Swati Sharma)
1st Link Chief Metropolitan Magistrate
Patiala House Courts, New Delhi.